

Next Rs. 500/	45% of average emoluments
Balance	40% of average emoluments

For calculation of average emoluments the following elements will be taken into account :

(a) Pay as defined in rule 9 (2) of the fundamental rules, which includes Overseas pay, special pay, personal pay and any other emoluments which may be specially classed as pay.

(b) Dearness allowance, additional dearness allowance and ad hoc dearness allowance upto average index level 568; and

(c) Interim relief.

The average emoluments will be determined with reference to the emoluments drawn up by a government's servant during the last 10 months of his service,

When a Government servant retires before completing qualifying service of 33 years but after completing qualifying service of 10 years, the amount of pension will be proportionate to the amount of pension calculated in the manner stated above.

Thakkar Commission report

6884. SHRI S. G. GHOLAP :

DR. A. K. PATEL :

SHRI PRAKASH V. PATIL :

SHRI BALASAHEB VIKHE PATIL :

SHRI BHATTAM SRI RAMA MURTHY :

SHRI SHARAD DIGHE :

SHRI SRIBALLAV PANIGRAHI :

SHRI E. AYYAPPU REDDY :

SHRI S. M. GURADDI :

SHRI H. M. PATEL :

SHRI MANIK REDDY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Thakkar Commission set up to enquire into the assassination of former Prime Minister Smt. Indira Gandhi, has submitted its final report to the Government;

(b) if so, the main findings of the Commission;

(c) whether the report will be laid on the table of Lok Sabha; and

(d) the action taken or proposed by Government on the findings of the Commission ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) Yes, Sir.

(b), (c) & (d) The Report is under examination by the Government.

Putting off hearing of cases at trial courts

6885. SHRI ATAUR RAHMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to bring forward suitable legislation with a view to going ahead with ex-parte trial say after absence of any party on three such dates of hearing of the case, as the existing provision of for issue of warrant of arrest has not proved effective;

(b) whether the Law Commission has given any practical suggestion in this regard; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) There is no such proposal.

(b) Government are not aware of any such suggestion.

(c) Does not arise.

Scheme for the welfare of Banjara community

6886. KUMARI PUSHPA DEVI : Will the Minister of WELFARE be pleased to state :